

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 467/GT/2014

Date: 20.6.2016

To
Chief Engineer (Commercial),
Damodar Valley Corporation,
DVC Towers, First Floor,
VIP Road, Kolkatta-700054

Sir,

Subject: **Petition No. 467/GT/2014** – Truing-up of generation tariff for the period 2009-14 in respect of Panchet Hydel Power station Unit Nos. 1 and 2.

With reference to the above mentioned petition, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on affidavit, with advance copy to the respondents/ beneficiaries, latest by 25.6.2016:

- i. The gross block and additional capitalization has been submitted in page 44 (multi-purpose dam Panchet), page 52 (multi-purpose dam Panchet) and page 60 (Panchet hydel station) of the additional submission vide affidavit dated 15.9.2015. However in the petition filed on 12.11.2014, the gross block as in page 44 (multi-purpose dam Panchet) only has only been submitted. Accordingly, the reconciliation of gross block and additional capitalization for Panchet Hydel station and Panchet dam as against those mentioned in Form 12 of the petition shall be submitted.
- ii. As mentioned in page 56 of the petition, the allocation for power, irrigation and flood control is 33%, 33% and 34% respectively. However, in the additional submission vide affidavit dated 15.9.2015 the same is indicated in page 44 as 28%, 28% and 44% respectively. Clarification regarding the same shall be submitted.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the documents available on record.

Yours faithfully,

Sd/-
(B.Sreekumar)
Deputy Chief (Legal)